

• Bill

[Shri Satya Narayan Sinha]

this report in view, we thought that so much time would be necessary, and then we are allotting 2½ hours for discussing the report. So, we will have 7½ hours at the disposal of the House for the whole thing.

Shri T. B. Vittal Rao: Under the rules, if the motion is moved by any private Member, one cannot have more than 2½ hours. But this report of the Law Commission on reform of judicial administration has created such a countrywide concern and as many members are interested in it, I would request the Minister of Parliamentary Affairs to see that the motion for consideration of the report is moved by the Law Minister in which case we can have a full day. This report raises very important issues and it has itself raised many important issues and many hon. Members would have to take more time.

Mr. Deputy-Speaker: The views of the hon. Members have now reached the Minister. He will consider and make up his mind.

APPROPRIATION (RAILWAYS)
BILL*

The Minister of Railways (Shri Jagjivan Ram): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1959-60 for the purpose of Railways.

Mr. Deputy Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated

Fund of India for the service of the financial year 1959-60 for the purpose of Railways".

The motion was adopted

Shri Jagjivan Ram: I introduce the Bill.

BUSINESS ADVISORY COM-
MITTEE

THIRTY-SIXTH REPORT

Mr. Deputy-Speaker: Shri Satya Narayan Sinha: He is not here.

The Minister of Railways (Shri Jagjivan Ram): On behalf of the Minister of Parliamentary Affairs, I beg to move:

"That this House agrees with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 5th March, 1959".

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 5th March, 1959"

Shri Harish Chandra Mathur (Pali): Now perhaps is the time, as suggested by you, to raise this question. The question has been raised also by the hon. Member on the other side. In view of the weighty observations of a country-wide concern, which have been made by the Law Commission in their report on the reform of judicial administration, it would have been much better—

Mr. Deputy-Speaker: Order, order. I am sorry that the report that is being presented does not contain the

*Published in the Gazette of India Extraordinary Part II—Section' 2, dated 6-3-59.

†Introduced with the recommendation of the President.